



Government of Jammu & Kashmir  
Revenue Department  
Civil Secretariat

**Notification**  
Srinagar, the 21<sup>st</sup> September, 2017

**SRO 392**.-In exercise of the Powers Conferred by sub- section (1) of section 6 of the Jammu and Kashmir Wakafs Act, 2001 (Act No III of 2001), the Government, after consulting the Administrator Auqaf, Tehsil Gool, District Ramban, hereby notify the Land measuring 337 Kanak 14 Marlas situated in different villages of Tehsil Gool, District Ramban, the details of which are given in Annexure 'A' to this notification as Wakaf Property for the purposes of the said Act.

**By order of the Government of Jammu and Kashmir.**

Sd/-

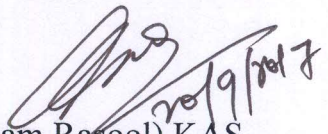
(Mohammad Ashraf Mir)  
Commissioner/ Secretary to Government  
Revenue Department

No:- Rev/Auq/32/2017

Dated:- -09-2017

Copy to the:-

1. Commissioner/Secretary to the Government, General Administration Department.
2. Secretary to the Government, Department Law, Justice & Parliamentary Affairs,
3. Deputy Commissioner, Ramban.
4. Director, Archives, Archaeology & Museums, J&K
5. Special officer Auqaf J&K Srinagar.
6. General Manager Government Press, Jammu/Srinagar. He is requested kindly Publish the notification in the next issue of Government Gazette and supply 20 copies of the said notification to this Department as well as Special officer Auqaf Srinagar.
7. Administrator Auqaf Islamia Gool.
8. Pvt.Secretary to Commissioner/Secretary to Government Revenue Department
9. I/C Website Revenue Department.
10. Stock file.

  
(Ghulam Rasool) KAS  
Deputy Secretary to Government  
Revenue Department

